

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 304
Appeal-67/252/ND/2024

IN THE MATTER OF:

Deputy Commissioner Of Income Tax ... **Appellant**

Versus

Registrar Of Companies, Delhi ... **Respondent**

Under Section: 252 (1) of Comp. Act.

Order delivered on 03.05.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Appellant : Adv. Puneet Rai, Sr. Standing Counsel, Adv. Rishabh Nangia, Jr. Standing Counsel, Adv. Ashvini Kumar, Jr. Standing Counsel, Adv. Nikhil Jain

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

Issue notice to the Respondent returnable on 11.06.2024. The Applicant undertakes to serve notice upon the Respondent through all modes viz. registered post, speed post, courier service and E-mail. Affidavit of service be filed within one week. Reply, if any, may be filed by the Respondent within one week from the date of receipt of the notice. Rejoinder, if any, may be filed before the next date of hearing.

List the matter on 11.06.2024.

Sd/-
(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)